

13.35 hrs.

[English]

## PAPERS LAID ON THE TABLE

**Notification under Delhi Administration Act, 1966**

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) On behalf of my colleague, Shri Mufti Mohammad Sayeed, I beg to lay on the Table a copy of Notification No. S.O. (E) (Hindi and English versions) published in Gazette of India dated the 10th May, 1990 containing President's Order dated the 10th May, 1990 regarding suspension of operation of certain provisions of Delhi Administration Act, 1966 for a further period of four months with effect from the 13th May, 1990, issued under section 31 of the Delhi Administration Act, 1966. [Placed in Library. See No. LT-986/90]

**Notification under Major Port Trust Act, 1963 and Merchant Shipping Act, 1958; Review on the working of and Annual Report of Central Inland Water Transport Corporation Ltd., Calcutta for 1988-89 etc.**

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRIISHNAN): I beg to lay on the Table —

- (1) A copy of the Notification No. G.S.R. 416 (E) (Hindi and English versions) published in Gazette of India dated the 29th March, 1990 approving the amendments to the Bombay Port Trust Docks Bye Laws under sub-section (4) of section 124 of the Major Port Trust Act, 1963. [Placed in Library See No. LT-987/90]
- (2) A copy of the Merchant Shipping (Prevention of Collisions at Sea) Amendment Regulations, 1990 (Hindi and English

versions) published in Notification No. G.S.R.136 (E) in Gazette of India dated the 14th March, 1990 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library See No. LT-988/90]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1988-89.
  - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library See No. LT-989/90]

**National Capital Region, Planning Board Contributory Provident Fund Regulations, 1990**

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLIMARAN): I beg to lay on the Table a copy of the National Capital Region Planning Board Contributory Provident Fund Regulations, 1990 (Hindi and English versions) published in Notification No. C-11031/1-88-NCRPB in Gazette of India dated the 14th April, 1990 under section 38 of the National Capital Region Planning Board Act, 1985. [Placed in Library. See LT No. 990/90]

[Translation]

**Profit and Loss Account and Balance Sheet of Department of Communications for 1988-89**

THE MINISTER OF STATE OF THE MINISTRY OF TELECOMMUNICATIONS (SHRI JANESHWAR MISHRA): I beg to lay on the Table a copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications for the year 1988-89 (Hindi and English versions). [Placed in the Library. See No. LT-991/90]

[English]

**Notifications under All India Services Act, 1951**

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K. MENON): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:

- (1) The Indian Administrative Service (Recruitment) Amendment Rules, 1990 published in Notification No. G.S.R. 476 (E) in Gazette of India dated the 15th May, 1990.
- (2) The Indian Police Service (Recruitment) Amendment Rules, 1990 published in Notification No. C.S.R. 479 (E) in Gazette of India dated the 15th May, 1990. [Placed in Library. See No. LT-992/90]

**Draft Approach to Eighth Five Year Plan 1990-95**

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): I beg to lay on the

Table a copy of the "Draft Approach to the Eighth Five Year Plan 1990-95" (Hindi and English versions). [Placed in Library. See No. LT-993/90]

[Translation]

**Review on the working of and Annual Reports of National Seeds Corporation Ltd., New Delhi for 1988-89 and Karnataka Dairy Development Corporation Ltd., Bangalore for 1986-87 and the statements for delay in laying these papers etc.**

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): I beg to lay on the Table —

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1988-89.
  - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in the Library See No. LT-994/90]
  - (b) (i) A statement regarding Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1986-87.
  - (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore,

for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in the Library. See No. LT-995/90]

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in the Library. See No. LT-994-995/90]

- (3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the years 1980-81 to 1988-89 within the stipulated period in nine months after the close of the Accounting year. [Placed in the Library See. No. LT-996/90]

- (4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Karnataka Dairy Development Corporation Limited, Bangalore, for the years 1987-88 and 1988-89 within the stipulated period of nine months after the close of the Accounting year. [Placed in the Library. See No. LT-997/90]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board for the year 1988-89 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National

Dairy Development Board for the year 1988-89.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in the Library. See No. LT-998/90]

**Annual Report and Review on the working of Food Corporation of India for 1988-89 and statement for delay in laying these papers etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): I beg to lay on the Table —

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1988-89 along with Audited Accounts under sub-section (2) of section 35 of the Food Corporations Act, 1964.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India for the year 1988-89.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in the Library. See No. LT-999/90]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, New Delhi, for the period from 1st July, 1987 to 31st March, 1989 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of

the Super Bazar, the Cooperative Store Limited, New Delhi, for the period from 1st July, 1987 to 31st March 1989.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in the Library. See No. LT-1000/90]

**Statement indicating the result of  
Market loans floated on 19th March,  
1990**

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHAS-TRI): I beg to lay on the Table a statement (Hindi and English versions) indicating the results of market loans floated on the 19th March, 1990. [Placed in Library. See No. LT-1001/90]

13.38 hrs.

**STATEMENT BY MINISTER**

[English]

**Closure of India's Diplomatic Mission in  
Fiji**

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): Yesterday our Charge d' Affairs in Suva was called to the Fiji Foreign Ministry and informed that our Mission should be closed down within 24 hours. He was also told that all Indian nationals employed in the Mission should leave Fiji within 14 days.

An Aide Memoire handed over by the Fiji authorities stated that the decision was being taken because of what it described as the "unfriendly and unwarranted acts" of the Government of India in:

(a) Deciding to launch an international campaign against Fiji;

(b) Banning trade with Fiji;

(c) Opposing Fiji's re-entry into the Commonwealth; and

(d) Alleged interference of the Indian Embassy in Fiji's internal affairs.

13.39 hrs.

[MR. DEPUTY SPEAKER in the Chair]

As Hon'ble Members are aware, the three initiatives mentioned in the list were taken in response to setting up of an illegal regime in Fiji that had seized power after a military coup had removed the democratically elected government led by the late Dr. Bavadra. The fourth factor—the long-standing allegation of the Fiji authorities that our Embassy has been intervening in Fiji's internal affairs—is totally false and malicious. It seems that the illegal regime of Fiji is now disturbed by the strength of the democratic movement in Fiji and our support to it.

The racist policies of the illegal regime are unacceptable in this day and age. Racial discrimination is on the retreat even in South Africa; it cannot survive in Fiji for long. The illegal regime hopes to stay in power through the classic device of undemocratic regimes—divide and rule. But the democratic movement brings together in its fold people of all races—including indigenous Fijians as well as Fijians of Indian origin. It is our support for this multi-racial democratic movement which explains the motivation of the illegal regime to insist on the closure of our Mission.

I would like to take this opportunity to place on record Government's appreciation for the commendable manner in which members of our Embassy in Suva have discharged their duties. They have projects our policies faithfully and have scrupulously refrained from any interference in purely domestic matter in Fiji.